

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-306**  
IB-3372(ND)2019

**IN THE MATTER OF:**

Satish Mittal

**Vs**

M/s Ozone Builders and Developers Pvt Ltd.

....Applicant

....Respondent

**SECTION**

U /s. 7 of (IBC)

Order delivered on 20.02.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent : Adv. K C Joshi

**ORDER**

Mr. K C Joshi, appeared on behalf of Corporate Debtor/respondent and undertakes to file Vakalatnama along with the reply. Let the same be filed within two weeks' from today after serving advance copy of the same to the Ld. Opposite Counsel.

Ld. Counsel for petitioner is directed to file rejoinder, if any, within one week from the date of receiving of the reply from the Corporate Debtor/respondent after serving advance copy of the same to the Ld. Opposite Counsel.

Pursuant to earlier order dated 05.02.2020, yesterday, petitioner filed the tracking report through e-filing and undertakes to file the hard copy of the same before the Registry in the course of the day. Let the same be filed.



List the case on **16.03.2020**.

SDI-

(K.K. VOHRA)  
MEMBER (T)

(Chirag)

SDI-

(ABNI RANJAN KUMAR SINGH)  
MEMBER (J)